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## **MEGHALAYA ADAPTATION OF LAWS ORDERS**

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## **MEGHALAYA ADAPTATION OF LAWS ORDERS**

Introduction. Meghalaya was formed as the Autonomous State by virtue of the Assam Re-organisation (Meghalaya) Act, 1969 (Assam Act No. 55 of 1969) on and from the appointed day. Under S. 3 (1) of the said Act, within the State of Assam an Autonomous State, to be known as Meghalaya comprising of

1. . :-